

By E-Mail/Special Messenger

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2019/4684 IA

From :- Shri Kaushik Kumar Sharma  
Jt. Registrar (Vigilance)  
Gauhati High Court  
Guwahati

To,

✓ Shri Jitu Mani Barman  
Addl. District & Sessions Judge, FTC  
Darrang, Mangaldoi.

Dated Guwahati, the 31<sup>st</sup> August, 2019.


Sub:- **Permission to avail LTC.**

Ref : Your letter No.(DMFT) 1485 dated 28.08.2019.

Sir,

With reference to the above, I am directed to inform you that, you are allowed to avail LTC for the current block period 2018-2021, w.e.f. 05.10.2019 to 13.10.2019 along with your wife and daughter to visit Andaman & Nikobar Island via Kolkata, by the shortest possible route, as per existing Rules.

Yours faithfully,




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**JT. REGISTRAR (VIGILANCE)**

Memo NO. HC.VII-03/2019/4685- IA. dated 31.8.19

Copy to:-

1. The District & Sessions Judge, Darrang, Mangaldoi, for information.
2. The Principal Accountant General, (A&E), Assam, Guwahati for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The System Analyst, Gauhati High Court, Guwahati for information and necessary action, for uploading in official website. 



**JT. REGISTRAR (VIGILANCE)**